

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAJ): (a) Very few complaints about excess billing are received. Recent statistics show that on an average excess billing complaints are only 1.6 per cent of the bills issued. Whenever such complaints are received, these are examined carefully and the rebate allowed where any technical or human errors is detected or where there is possibility of an unexplained spurt in the metered calls. Keeping in view the subscribers calling habit. Nonetheless, regular testing of meters, sealing of meters and meter rooms, raising of DPs, etc. are some of the steps taken to ensure proper and secured functioning of meters.

(b) A separate meter is associated with each subscriber's line. The circuitry for operating this meter is an integral part of the exchange circuitry and cannot be extended to the subscribers premises. It has not been possible to design circuits which would ensure correct and parallel recording on any meter installed in the subscribers premises.

(c) The provision of a parallel meter in subscriber's premises is not the only method to ensure accurate meter readings or to stop over-billing complaints, but there is other measures have been adopted to see that there is least possible over-billing.

Submission of Report by Working Group on Comprehensive Industrial Relations Law ..

645. SHRI KRISHNA CHANDRA HALDER:

DR. BAPU KALDATY:

SHRI K. A. RAJAN;

SHRI S. G. MURUGAIYAN:

SHRI SUKHDEO PRASAD VERMA:

SHRI P. THIAGARAJAN:

SHRI R. KOLANTHAIVELU:

SHRI SHANKARSINHJI

VAGHELA:

SHRI RAM DHARI SHASTRI:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Working Group on Comprehensive Industrial Relations Law has submitted its report;

(b) whether the said report was not unanimous;

(c) if so, the manner in which Government propose to resolve the contradictory views expressed in the report; and

(d) the steps Government propose to take on the report?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The Committee on Comprehensive Industrial Relations Law and Composition of the Indian Labour Conference submitted its report to the Government in September, 1977. While divergent views were expressed by the Members on the various issues involved, there was a measure of agreement on some of the principal aspects relating to changes in the laws on Trade Unions, Industrial Disputes, and Standing Orders; however, the Committee left it to the Government to take a final decision on the broad framework of a Comprehensive Law in the light of the views expressed during the discussions. Steps are now being taken to formulate proposals for the Industrial Relations Bill.

Subsidies to Mini Steel Plants and their import

646. SHRI SAUGATA ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government had given some subsidies for the revival of mini steel plants; and

(b) if so, the impact of the subsidies on the mini Steel Plants?